

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. C.P. (IB)-1214(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024**

NAME OF THE PARTIES:- State Bank of India
V/s
Mr. Brijkishor Rambilas Maniyar

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 1214(MB)2021

Present:- CS, Amit Jaste appeared for the RP through VC.

Counsel, Harshit Bhonias appeared for the Personal Guarantor through
VC.

Counsel appearing for the RP states that report has been filed with the Registry but due to some technical reasons it has not been come on record.

It has been pointed out by the Counsel for the RP that the report of the RP has been served upon the Personal Guarantor. Counsel for the Personal Guarantor is directed to file reply/objection, if any, against the report of the RP within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **27.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)